

Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.3457/2014

Thursday, this the 10th day of November 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Bibi Sarah w/o Mr. N Kumar
PGT Chemistry, aged 49 years
JNV, Bagalpur, Via Yehlahanka
Bangalore North District
Karnataka – 562 149

(Nemo)

..Applicant

Versus

1. Ministry of Human Resource Development
Department of School Education and Literacy
Through Education Secretary
Shastry Bhawan, New Delhi -1
2. Navodaya Vidyalaya Samiti
Through its Commissioner
B-15 Institutional Area
Section 62, NOIDA
UP 201307
3. Navodaya Vidyalaya Samiti
Hyderabad Region
Through its Dy. Commissioner
H.No.1-1-10/13, Sardar Patel Road
Secunderabad – 500003
A.P./Telangana

..Respondents

O R D E R (ORAL)

Justice Permod Kohli:

None for the applicant. On the last three occasions also, the applicant was absent. It appears that she is not interested to prosecute this petition. Even otherwise also, it is seen that the impugned order of transfer was passed on 18.07.2014 and there has been no interim stay. At this belated stage, interference by the Tribunal in the transfer order is also not permissible in law.

2. O.A. is accordingly dismissed for default of appearance and non-prosecution.

(Shekhar Agarwal)
Member (A)

November 10, 2016
/sunil/

(Justice Permod Kohli)
Chairman